YOU SAID IT



BSCH

Over 30 Kuki-Zo homes torched in Manipur dist

Kanglkan.Kailat @timesofindia.com

Guwahati: More than 30 houses belonging to members of the Kuki-Zo community have reportedly been torched in Chassad village in violence-hit Manipur's Kamjong district since Saturday, forcing residents to flee amid escalating tensions. In a related development, IPS officer Jay Baranga was appointed the district's new superintendent of police, replacing Manipur Police Service officer Tholu Rocky, who had been serving as SP (in-charge).

The situation in Kamjong, particularly in Chassad, worsened after Seikhohao Haokip, a resident of the village, was killed and four others were injured in an attack on Saturday. According to reports, a group of Kuki-Zo men repairing electricity infrastructure about 10 metres from Chassad police station came under fire around 2pm on Saturday.

The Kuki-Zo Council (KZC) said four Kuki-Zo civilians had been killed in the district in just over a week. In a media release issued on Sunday, the Kuki CSO Working Committee, Kamjong district, said the situation escalated further around 5.30 pm on Saturday, with sustained heavy firing and alleged bomb attacks. The committee blamed armed elements associated with Naga militant groups for the violence. "The attacks forced villagers — including elderly persons, women, children and other residents — to flee repeatedly for safety," the committee said.

Police told to keep exits clear, improve lighting at Kol pandals

Residents Describe Panic And Inadequate Crowd Management

▸Continued From P 1

Police arrested puja committee secretary Rajkumar Seedra, vice president Shantanu Dubey, Biplab Mukhopadhyay, responsible for installing the bamboo structure, crowd managers Kaushik Saha and Pintu De, and private security agency employees Suman Chakraborty and Rajesh Pal. A special investigation team is examining CCTV footage and eyewitness accounts to establish who made the announcement and why.

"We have gathered sufficient evidence pointing to gross mismanagement by the puja organisers. There was no clear plan to manage the large number of visitors, and everything was handled verbally," a senior Kolkata police officer said.

Residents described panic and inadequate crowd control. "People panicked when organisers started announcing that the pandal might cave in. That caused the stampede," said Ranjit Sau, a resident. Beauty Naskar alleged there were hardly any police or volunteers controlling the crowd, with some young volunteers busy on their phones.

Adhikari said temporary home guards managing ropes separating entry and exit routes abandoned their posts when rain began. He directed police across Bengal to inspect major pandals, restrict entry where necessary and enforce safety measures.

Nine IPS officers with previous Kolkata police experience have been assigned puja duty in the city. Police have been instructed to keep exits clear, improve lighting, maintain crowd movement and carry ropes, guardrails and loudspeakers.

The tragedy brought Trinamool, CPM and Congress together at Girish Park police station, where they demanded accountability and questioned why senior organisers and officials responsible for lapses had not been arrested. The opposition threatened larger protests after the festival.

Bengal Congress president Subhankar Sarkar and Trinamool MLA Kunal Ghosh called the arrests an "eyewash", while CPM demanded that those who had prioritised control of the puja committee over visitor safety be brought to justice.

BJP Bengal president Samik Bhattacharya appealed against political recriminations, saying the priority should be supporting bereaved families and bringing those responsible to justice. The Mukherjee Banerjee faction of Trinamool echoed the appeal, saying: "Puja isn't the time for politics."



A relative mourns the deaths of her family members who were killed in the Chorbagan stampede in Kolkata on Oct 17

Residents demand complete ban on heavy vehicles

▸Continued From P 1

Yadav told reporters at Indore airport that public safety was paramount and negligence in the line of duty would not be tolerated. He promised a detailed inquiry and swift action against those found guilty of laxity. The temple management committee demanded that govt form an SIT to probe what it suspects was a terror attack.

"If heavy vehicles were prohibited from entering the venue, how did the truck reach that far?" committee chairperson Rajendra Singh Gurjar said. Jhansi Road Police took truck owner Mohit, alias Harpreet Singh, of Ludhiana and driver Dilhag Singh, a resident of Punjabi Colony in Delhi, in custody in Dholpur, across the border in Rajasthan. They had jumped out of the truck and fled immediately after the accident, police said.

Residents of the area and devotees blocked the main road, demanding strict action against reckless drivers and a complete ban on heavy vehicles. Tempers flared outside the post-mortem facility, too, as relatives who had gathered to identify the dead raised slogans against the police administration in the presence of SSP Dharmveer Singh.

The family of another injured devotee, who fractured both legs and was initially put on a ventilator, did not know about the accident until around 5am

The father of Divyansh Kushwah, one of the identified victims, demanded to know how police could let a heavy vehicle in when even two-wheelers were not being permitted through the approach to the shrine.

A mother whose teenage son died alleged that he was still breathing after the crash and that she wanted to take him to a private hospital. She said police insisted he wasn't and delayed the transfer to a hospital, leading to his death.

A young woman, Kalpana Parihar, was trapped beneath the wheel of the truck. Police freed her by letting the air out of the tyre. Kalpana, who remains in intensive care, was visiting the temple with family member Gaurav Parihar, who died. As rane was brought in to lift the overturned truck and reach those trapped beneath it, officials said. Some of the critically injured devotees were rushed to the trauma centre of Jaya Arogya Hospital in a goods vehicle rather than wait for an ambulance. District collector Ruchika Chauhan said most of those who required treatment were taken to Gwalior Trauma Centre. The brother-in-law of a shopkeeper near the temple said one injured man was so disoriented that he could not recall how the accident happened, saying he only saw smoke. The family of another injured devotee, who fractured both legs and was initially put on a ventilator, did not know about the accident until around 5am.

FSSAI orders strict temp control for transport and storage of perishable foods

TIMES NEWS NETWORK

New Delhi: Food Safety and Standards Authority of India (FSSAI) has directed businesses to strictly maintain prescribed temperature conditions while storing, transporting and distributing perishable food products, including khoya, paneer, meat and fish, warning violations could invite action, including seizure and destruction of products.

In an advisory dated Oct 15, the food regulator said such commodities were at times not being handled, stored or transported under appropriate temperature conditions, making them highly susceptible to microbial growth and spoilage.

The advisory directs food business operators involved in the manufacture, packing, storage, transportation, distribution and sale of these products to maintain the prescribed temperature throughout the supply chain, from procurement and sourcing to delivery to consumers.

FSSAI has also stipulated that food must be transported only in clean, covered & hygienic vehicles suitable for the purpose

FSSAI has also stipulated that food must be transported only in clean, covered and hygienic vehicles suitable for the purpose. Businesses have been asked to use food-grade packaging, protect products from dust, moisture, pests, physical damage and cross-contamination, and maintain records and traceability of consignments.

The regulator said exposure to inappropriate temperatures could adversely affect food safety and public health and would amount to non-compliance with the hygiene and sanitary requirements under Schedule 4 of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.

IIT-B boy's parents detained, students allege cop brutality

Yogita.Rao@timesofindia.com

Mumbai: High drama unfolded at IIT-Bom Sunday when the parents of Sahil Wakode, who died by suicide in his hostel room a month ago, visited the institute to pay homage to him.

After performing rituals and spending a few hours with students protesting on the campus, the parents alleged they were forcibly taken to Azad Maidan police station and detained till 8pm.

Around 20 students were also allegedly dragged away from the protest site and put into a bus by police before being detained. Many students claimed they sustained injuries and their clothes were torn during the police action, and condemned the crackdown. In an online post, they questioned the IIT administration for failing to stop the alleged police brutality.

This was the first time that the protesting students, who have also been on a relay hunger strike, were detained. Police also allegedly dismantled the protest site, dubbed the 'Justice Corner', removing banners and posters.



Many students claimed they suffered injuries during the police action Sunday

Outside IIT-B, students and activists from different organisations rallying in support of the Wakode family and seeking institutional accountability for the three suicides on campus this year were also detained.

The parents, Ravindra and Sonali Wakode, had written to the institute seeking permission to enter the campus to pay homage and also hoped to meet the chairperson of IIT-B's board of governors to give him a charter of their demands. They were granted permission in a mail. While the chairperson was not available, the parents handed over their letter to the institute's registrar.

Advocate Siddharth Ingle, who is representing the family, said soon after the parents' arrival at the Justice Corner, around 10 students were dragged into a police van and taken outside the campus. "The father insisted that the detained students be released." A student told TOI that police dragged them, bundled them into a bus and brought them back in some time. Once the parents completed their rituals and sat with the students, police began detaining the protesters again. Ravindra told reporters after the detention that he was forcibly removed from the site. This time, about 20 students at the site, who were also opposing the alleged police brutality, were dragged into a bus in the same manner and detained for a couple of hours.

Omar seeks action over attack on J&K-bound bus in Haryana

Naseer.Ganai@timesofindia.com

Srinagar: The J&K govt and political parties in the union territory have unitedly condemned the attack on a Srinagar-bound bus in Haryana.

According to a govt spokesperson, CM Omar Abdullah's office has conveyed its concern to the Haryana govt, which has assured prompt and stringent action.



"This unfortunate incident should never have taken place. I hope the Haryana govt led by Nayab Singh Saini and Haryana Police catch the culprits & take action to ensure these things don't happen again," Omar wrote on X.

The bus, travelling from Delhi to Srinagar with around 40 passengers on board, was reportedly attacked by unidentified persons near Kurukshetra in Haryana, who allegedly pelted it with stones and bricks. An elderly Kashmiri passenger sustained injuries in the incident.

PDP legislator Waheed ur Rehman Para described it as hate crime. "Hate is making ordinary Kashmiris unsafe. We demand arrests and accountability," he said.

Hurriyat Conference chairman Mirwaiz Umar Farooq called the incident "disturbing." "Reports of threats against J&K registered vehicles are causing concern among people. Those in authority must ensure the safety of Kashmiri travellers and take swift and strict legal action against those responsible," he said.

J&K PDP president Altaf Thakur said targeting people because of their Kashmiri identity is unacceptable. "Such incidents are not acceptable in Modi's India. Kashmiris deserve the same dignity, respect and hospitality in every part of the country as any other citizen," Thakur said.

Bihar biker killed after vehicle hits child; mob torches 9 houses

Muzaffarpur: A 20-year-old man was beaten to death by around 15 people after his motorcycle hit a child in Bihar's Muzaffarpur district, triggering a mob rampage in a Dalit settlement during which nine houses were set ablaze, police said on Sunday.

According to a police officer, Navneet Kumar, a resident of Mohammadpur Khaje village, was allegedly assaulted by the group near Chainpur Chowk after his motorcycle hit a child on Saturday evening. He was declared dead by doctors at a hospital nearby, the officer said.

Kumar's family has alleged that the attackers beat him with sticks and strangled him with a belt, said Muzaffarpur (Rural) SP, Rajesh Singh Prabhakar.

Following his death, a mob set nine houses of the Dalit community on fire, triggering tension in the village, he said, adding that additional forces were deployed and the situation was brought under control. "The body has been sent for post-mortem. An investigation is underway and the circumstances leading to the killing and arson are being examined", the police officer added. TOI

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD
(A Government of Karnataka Undertaking)
No.2, 2/1 and 2/3, Kalidasa Marg, 1st Main Road, Gandhinagar, Bengaluru-560009. Phone No. 080-22265363, Website: www.kiadb.in

No. IADB/ENGG/PMC/ETND-EP-11/1790/2026-27 Date: 17.10.2026

SHORT TERM NOTICE INVITING TENDER FOR PROVIDING PROJECT MANAGEMENT CONSULTANCY SERVICES
(Through GOK Karnataka Public Procurement Portal Only)

KIADB is inviting tenders under Quality Based Consultancy System (QCBS) as per the Karnataka Transparency in Public Procurement Act 1999 and Rules 2000 through electronic procurement from eligible Consulting Firms under two cover system for the following works:

Name of the Works: (1) Project Management Consultancy Services for Construction and Commissioning of 600 KLD common effluent Treatment plant with ZLD facilities on Turnkey Basis including operation and maintenance of entire system for 05 years at Baikampady Industrial Area, Dakshina Kannada District **(4th Call) (2)** Project Management Consultancy Services for the work of Formation of Industrial Layout, Including Construction of Flexible Pavement Roads, RCC Side Drains, RCC Chambers, RCC Storm Water Drains, RCC Cross Drainages, Laying of HDPE Pipes for Water Supply Works etc., at proposed Chintamani Industrial Area, Phase-I, Chikkaballapura District **(2nd call)**

The last date and time of receipt of tender is: **04.11.2026** upto **4.00 pm.**

Applicants May Download Bidding Documents from the Karnataka Public Procurement Portal **https://kppp.karnataka.gov.in.**

Sd/-
DIPR/CP/3307/SMCL/2026-27 Engineer in Chief, KIADB, Bengaluru

KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD
(A Government of Karnataka Undertaking)
No.2, 2/1 and 2/3, Kalidasa Marg, 1st Main Road, Gandhinagar, Bengaluru-560009. Phone No. 080-22265363, Website: www.kiadb.in

No. IADB/ENGG/ETND-EP-40/1789/2026-27 Date: 17.10.2026

SHORT TERM NOTICE INVITING TENDER
(Through GOK Karnataka Public Procurement Portal Only)

Item Rate Tenders under two cover bid system are invited as per the Karnataka Transparency in Public Procurement Act 1999 and Rules 2000 through electronic procurement from eligible Contractors who have got adequate financial resources, state of the art technology, suitable construction equipments, technical man power & sufficient past experience for the work of:

Name of the Work: (1) Formation of Balance Industrial Layout including Formation of 24m and 18m Wide Roads including Flexible Pavement, Construction of RCC Side Drains, Duct Chambers, RCC Cross Drainage Works at Masthenahalli Industrial Area Phase-1, Chintamani Taluk, Chikkaballapura District. **(2)** Construction of GLSR & Dual Water Supply Pipeline At Masthenahalli Phase-I Industrial Areas, Kaiwara Hobli, Chinthemani Taluk, Chikkaballapura District. **(3)** Providing & Laying of Effluent Network and Domestic Sewer Network at Mastenahalli 1st Phase, Kaiwara Hobli, Chintamani Taluk, Chikkaballapura District. **(4)** Re-construction of road from Bidadi-Harohalli Road (BMTC Bus Depot) to Rajahansa Cargo Road end of Bidadi 1st Phase Industrial Area, Ramenegare taluk, Bengaluru South District.

The last date and time of receipt of tender is: **06.11.2026** upto **4.00 pm.**

Applicants May Download Bidding Documents from the Karnataka Public Procurement Portal **https://kppp.karnataka.gov.in.**

Sd/-
DIPR/CP/3309/SMCL/2026-27 Engineer in Chief, KIADB, Bengaluru

BANK NOTE PAPER MILL INDIA PRIVATE LIMITED
(A Joint Venture of SPMCIL-A Govt. of India Enter... BRBNMPL-A subsidiary of Reserve Bank of I...
Pvt Ltd, Mysuru

TENDER NOTICE

Bids are invited from eligible firms for the following item for Bank N...

S.No.	TENDER No.	Brief Description	Qty
1	BNPM/PQB/257/2026-27	MANUFACTURE AND SUPPLY OF 9MM COLOURSHIFT SECURITY THREAD FOR INDIANBANK NOTE PAPER PRODUCTION.	9,94,000 KM PER ANNUM

For details and downloading of the document, please visit our website www.bnpmindia.com. Addendum/corrigendum/clarifications, if any, shall be displayed only on the website.

INDRAPRASTHA GAS LIMITED
(A Joint Venture of GAIL (India) Ltd., BPCL & Govt. of NCT of Delhi)
(CIN : L23201DL1998PLC097614)

EXPRESSION OF INTEREST (EOI)

Indraprastha Gas Limited (IGL), a leading City Gas Distribution Company, invites "Expression of Interest (EOI)" from interested suppliers/manufacturers for Supply, Erection, Testing, Commissioning and Comprehensive Maintenance of Dual Hose CNG Car Dispensers. Details are available on our website **www.iglonline.net** and e-tender portal **https://igl.ewizard.in.** Interested vendors may go through the details and submit their proposals.

HAR EK KAAM DESH KE NAAM

BENGALURU CENTRAL CITY CORPORATION-ZONE-2
Office of the Executive Engineer,
Chamarajpet Division, 2nd Main, Nanjamba Agrahara, T.R. Mill Road, Chamarajpet, Bengaluru-560 018.

No:EE/CRP/CORRIGENDUM-2/TEND/14/2026-27 Date: 17.10.2026

CORRIGENDUM-2

Subject: Corrigendum for Change in Publication dates.
Reference: 1) Tender Notification No.EE/CRP/CORRIGENDUM/TEND/14/2026-27, Dated: 28.09.2026.
With reference to the above Tender Notification No.EE/CRP/CORRIGENDUM/TEND/14/2026-27, Dated: 28.09.2026 due to technical reason, the calendar of events has been revised as mentioned below.

Sl. No	Section of Tender	To be read as
1.	Section-I INVITATION FOR TENDER (IFT) Table (Paper Notification	The dates specified in the tender process for each work shall be read as per the dates uploaded on the KPP Portal.

All other terms and conditions remain unchanged.
Sd/- Executive Engineer, Chamarajpet Division, BCCC.

RO:1611
RO.DT:17.10.2026,W:9.70,H:10.00

CORRIGENDUM TO FORM G
(Invitation for Expression of Interest)
Under Sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 17.09.2026 and Corrigendum dated 04.10.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for **IN2IT TECHNOLOGIES PRIVATE LIMITED ("Corporate Debtor")** which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

Pursuant to the decision of the Committee of Creditors ("CoC") of the Corporate Debtor, the timelines as recorded in the aforesaid Form G dated 17.09.2026 and further extension vide corrigendum dated 04.10.2026 have been revised/extended. Accordingly, the revised dates stand modified as follows:

Sr. No.	Particulars	As per Form G (Initial) 17.09.2026	Revised / Extended Dates (Corrigendum dated 04.10.2026)	Revised / Extended Dates
10.	Last date for receipt of expression of interest	03/10/2026	18/10/2026	02/11/2026
11.	Date of issue of provisional list of prospective resolution applicants	13/10/2026	28/10/2026	12/11/2026
12.	Last date for submission of objections to provisional list	18/10/2026	02/11/2026	17/11/2026
13.	Date of issue of final list of prospective resolution applicants	26/10/2026	12/11/2026	27/11/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/11/2026	17/11/2026	02/12/2026
15.	Last date for submission of resolution plans	02/12/2026	17/12/2026	02/01/2027

All other contents of the originally published Form G dated 17.09.2026 remain unchanged. The aforesaid corrigendum shall be read in conjunction with the original Form G dated 17.09.2026 and Corrigendum dated 04.10.2026.

Sd/-
CA Rishant Jain
Resolution Professional
In the Matter of IN2IT TECHNOLOGIES PRIVATE LIMITED
IBBI Registration No.: IBBI/IPA-001/IP-P-02241/2021-2022/13038
Registered Address: Unit No. 502/503, 5th Floor, Cyber City, Infocity Area, Patia, Bhubaneswar, Khordha, Odisha - 751024, India.
Email: rishant2018082024@gmail.com
Place : Odisha
Date : 19.10.2026 Authorization for Assignment (AFA): Valid up to 31 December 2026

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personal
CHANGE OF NAME

BY virtue of Affidavit No. 49 dated 05.10.2026, sworn before the Executive Magistrate, Bhubaneswar, I, Kabita Biswal, aged 33 years, Wife of Bhabagrahi Biswal, of Vill - Baliari, P.O - Chana, Dist - Jagatsinghpur, Odisha - 754141, do hereby declare that my correct name is Kabita Biswal, but in Sale Deed No. 1908 dated 11.02.2008 registered by Sub-Registrar III, Ghaziabad, Uttar Pradesh, my name has been wrongly mentioned as Kabita Samantaray. I further declare that Kabita Samantaray and Kabita Biswal being one and same person, i.e. myself.

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